

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 212
IB-852/ND/2020**

IN THE MATTER OF:

M/s. Hind Terminals Pvt. Ltd.

...PETITIONER

Vs.

M/s. Satkar Logistics Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 22.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Savyasachi K Sahai,
Advocate.**

For the Respondent/ Corporate-debtor :Mr. Sukhbir Singh, Advocate.

ORDER

IA/5700/2020

Heard the submissions made by the applicant (corporate debtor). IA/5700/2020 is an application for supply of documents. The counsel for the corporate debtor has submitted that after service of copy of this application, the operational creditor has made available the soft copies of the documents required by him. The purpose of the application is now become infructuous. Therefore, the application is disposed of.

The counsel for the operational creditor is directed to file a delay of condonation application within a week regarding explaining the delay in the

filing of the rejoinder in the matter and serve an advance copy of this application on the corporate debtor also. Post the matter to **18.02.2021**.

—sd—

(V.K. Subburaj)
Member (T)

—sd—

(P.S.N. Prasad)
Member (J)